

**Central Administrative Tribunal
Jammu Bench, Jammu**

Hearing through video conferencing

T.A. No.62/4330/2020

Monday, this the 21st day of December, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)

1. Mohammad Hussain Aged 45 years S/o Ghulam Mehdi R/o Archo Chaskore Kaargil presently Panch (Archo A)
2. Amina Bano Aged 33 years W/o Mohammad Hussain R/o Archo Choskore Kargil presently Panch (Archo B)
3. Zakir Hussain Aged 34 years S/o Mohammad Karim R/o Archo Choskore Kargil presently Member Village Committee (Archo Coskore)
4. Hadi Ali aged 38 years S/o Mehdi Aliu R/o Archo Choskore Kargil presently Member Village Committeee (Archo Choskore)
5. Ahmad Ali aged 33 years S/o Mohammad Hassan R/o Archo Choskore Kargil presently Member Village Committee (Archo Choskore)
6. Mohamad amin Aged 58 years S/o Ghulam Hussain R/o Archo Choskore Kargil presently Member Village Committee (Archo Choskore).

.....Applicant

By Advocate: Mr. M.M. Dar

Versus

1. The State of J&K through its Commissioner/Secretary to Govt Social Welfare Department, Civil Secretariat Srinagar/Jammu.
2. Director, Social Welfare Department Kashmir, Srinagar.
3. Chairman/Chief Executive Councillor LAHDC Kargil.
4. Dy. Commissioner/CEO LAHDC Kargil.
5. District Programme Officer ICDS Kargil.

..... Respondents

By Advocate: Shri Rajesh Thapa, DAG.



ORDER (ORAL)

Hon'ble Mr. Rakesh Sagar Jain, Member (J)



1. The present TA has been received by way of transfer from Hon'ble High Court of J&K at Jammu. It has been submitted at the Bar that since the case pertains to Anganwari workers, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to anganwari workers and placed reliance on State of Karnataka v/s Ameerbi, (2007) 11 SCC 681.
2. It has been clearly held by the Hon'ble Apex Court in case of Ameerbi (supra) that this tribunal has no jurisdiction to hear the case pertaining to anganwari workers. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute of the anganwari workers.
3. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back Registrar (Judicial), High Court of Jammu & Kashmir at Jammu to place before the Hon'ble Bench for further orders.
4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 09.02.2021

**(Rakesh Sagar Jain)
Member (J)**

